

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6687
ANSWERED ON:17.05.2012
SPECIAL COURTS FOR VIP CASES
Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission in its latest report has given special focus on cases involving influential persons and suggested measures to avoid long delays in investigation and trial;
- (b) if so, whether the commission has also proposed to set up special courts for trial of VIP cases; and
- (c) if so, the details thereof and if not, the action taken or being taken by the Government on the recommendations of the Law Commission?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

- (a) Yes, Madam. The Law Commission of India submitted to the Supreme Court of India its 239th Report titled "Expeditious Investigation and Trial of Criminal Cases Against Influential Public Personalities" in W P (C) No. 341/2004, Virender Kumar Ohri Vs. Union of India & Others (a PIL case)
- (b) and (c) No, Madam. The matter is sub judice.